

## NOTIFICATION

New Delhi, the 15th June, 2015

**S.O.1579(E).**—Whereas by notification of the Government of India, in the Ministry of Finance (Department of Revenue) number S.O.258(E) dated the 22nd March, 2001, issued under sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), the Central Government had notified at serial number 7, “Construction of building, furnishing, purchase of equipments, water works of Kailash Cancer Hospital and Research Centre at District Vadodara, Gujarat” by “Muni Seva Ashram, Goraj – 391760, Tal. Vaghodia, District Vadodara, Gujarat”, as an eligible project or scheme for a period of three years beginning with assessment year 2001-2002, which was extended further vide notification number S.O.1130(E) dated the 29th September, 2003 for a period of three years beginning with assessment year 2004-2005, which was extended further vide notification number S.O.240(E) dated the 15th September, 2007 for a period of three years beginning with financial year 2006-2007, which was extended further vide notification number S.O. 1259(E) dated 18th May, 2009 for a period of three years beginning with financial year 2009-10 and which was extended further vide notification number S.O. 1084(E) dated 14th May, 2012 for a period of three years beginning with financial year 2012-13;

And whereas by notification number S.O.3157(E) dated 17.10.2013 the estimated cost was enhanced from Rs.21.18 to Rs.71.18 crore;

And whereas the said project or scheme is likely to extend beyond fifteen years;

And whereas the National Committee for Promotion of Social and Economic Welfare, being satisfied that the said project or scheme is being executed properly, made a further recommendation under sub-rule (5) of rule 11M of the Income-tax Rules, 1962 for extending the said project or scheme for a further period of three years;

Now, therefore, the Central Government, in exercise of the powers conferred by sub-section (1) read with clause (b) of the Explanation to section 35AC of the Income-tax Act, 1961 (43 of 1961), hereby notifies the scheme or project “Construction of building, furnishing, purchase of equipments, water works of Kailash Cancer Hospital and Research Centre at District Vadodara, Gujarat” which is being carried out by “Muni Seva Ashram, Goraj – 391760, Tal. Vaghodia, District Vadodara, Gujarat”, without any change in the approved cost of Rs. 71.18 crore, for a further period of three years commencing with financial year 2015-16 i.e 2015-16, 2016-17 & 2017-18.

[No. 150/2015 / F.No.V. 27015/1/2015-SO (NAT.COM)]

MAKKHAN LAL MEENA, Dy. Secy. (National Committee)